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IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 15009/2025, CM APPL. 61768/2025 & CM APPL. 61769/2025

UNION OF INDIA & ORS.

....Petitioners

Through: Mr. Santosh Pandey, SPC and

Mr. Yash Maurya, Adv.

SGT, Mr. Manish Kumar Singh and SGT

Mritunjay, Air Force Legal Cell.

versus

681120 EX HFO RAVINDRA KUMAR RAMRespondent Through:

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA <u>JUDGMENT(ORAL)</u>

26.09.2025

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C. HARI SHANKAR, J.

- 1. This petition, at the instance of Union of India, assails order dated 9 November 2023 passed by the Armed Forced Tribunal in OA 1175/2023¹. By the said OA, the respondent sought disability pension. The respondent had been found to be suffering from primary hypertension to the extent of 30% for life rounded off to 50%. The respondent was, therefore, released on that ground after thirty eight years and two months after he joined service.
- 2. The report of the Relief Medical Board provides the following reasons for holding that the respondent's hypertension was not attributable to the military service:

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¹ HFO Ravindra Kumar Ram v UOI





Disability	Attributable	Aggravated	Detailed Justification
	to service	by service	
	(Y/N)	(Y/N)	
Primary	No	No	A lifestyle related
Hypertension			disease. Onset on
(old) I10,			Sep 2015, while
Z09			posted to Delhi and
			T/D to sulur both are
			peace stations. There
			is no close time
			association with
			stress & strain of
			field/HAA/CI Ops of
			service. Therefore,
			disability is neither
			attributable nor
			aggravated by
			Military service in
			terms of para 43 of
			Chapter VI of Guide
			to Medical Officer
			(Military Pension
			2008)

- 3. In similar petitions, in which identical grounds have been cited by the medical board, following the decision of Supreme Court in *Dharamvir Singh v UOI*², *Bijender Singh v Union of India*³ as well as *Union of India v Ex Sub Gawas Anil Madso*⁴, we have held that the respondent is entitled to disability pension.
- **4.** Accordingly, the Armed Forces Tribunal cannot be said to have erred in law or in fact. The writ petition is accordingly dismissed.
- **5.** The petitioner is directed to comply with the directions of the AFT within twelve weeks from today.

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² (2013) 7 SCC 316

³ 2025 SCC OnLine SC 895

⁴ (2025) 318 DLT 711





- **6.** The respondent would be entitled to broadbanding from the date of the judgment of the Supreme Court in *Ram Avtar*⁵.
- **7.** Arrears, if any, would only be paid for the period of three years prior to institution of the OA before the Tribunal.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

SEPTEMBER 26, 2025/*AT*

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⁵ Union of India v Ram Avtar, 2014 SCC OnLine SC 1761